

GAHC010103842021



**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : AB/1944/2021**

IMRAN ALI  
S/O LT. MANSUR ALI  
R/O AKBAR PATTY,  
COLE ROAD,  
P.O. AND P.S. DIBRUGARH  
DIST. DIBRUGARH, ASSAM  
PIN-786001

VERSUS

THE STATE OF ASSAM  
REP. BY THE PP, ASSAM

**Advocate for the Petitioner : MR D BARUAH**  
**Advocate for the Respondent : PP, ASSAM**

**:: BEFORE ::**

**HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN**

**ORDER**

10.08.2021

By filing this petition under Section 438 of the CrPC, the petitioner, namely- Sri Imran Ali has sought for pre-arrest bail in connection with Dibrugarh

P.S. Case No.1332/2021, registered under Section 384 IPC.

Heard learned counsel for both sides.

Received the Case Diary.

A serious allegation has been raised by the informant, who is a doctor by profession and holding the post of District Immunization Officer, that the accused petitioner (Press Reporter of U/A T.V.) approached the informant and threatened him to pay an amount of Rs.30,000/- for not publishing a report that a person has been given two dose of vaccine on the same day, instead of one, at the COVID Vaccination Centre, Marwari Ausadhalay, Marwari Patti, Dibrugarh. The accused petitioner/Press Reporter further threatened that if the entire amount is not paid immediately, he would go to publish the report. Initially, the petitioner was given Rs.20,000/- from the said informant for not publishing the news. Even thereafter the petitioner threatened the informant to pay the entire amount and as a consequence thereof an FIR was lodged against him. The informant and other witnesses have been examined and they supported the allegation raised in the FIR.

In view of the nature of allegation and the complicity of the petitioner, this Court is of the opinion that it is not a fit case to grant the privilege of pre-arrest bail. Accordingly the same is rejected.

Return the Case Diary.

**JUDGE**

**Comparing Assistant**